

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD**


CP(IB) 651 of 2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2019**

Name of the Company: B.M Enterprise
V/s
Hitkari Packaging Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency & Bankruptcy Code ,2016

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|---------------------------------------|--------------------|-------------------------|--|
| 1. | Mr Rohan Shah for P & R Associates | Adv. | Operational creditor |  |
| 2. | | | | |

ORDER

The Parties are represented through their respective Counsel(s).

Learned Counsel for the Respondent is appeared filed Vakalatnama and requested for some time to file reply/objection.

The Permission is granted.

The Respondent to file objections within **two** weeks by serving an advance copy to the Petitioner.

List the matter on 22.1.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 18th day of December, 2019.